

No.11/5/2020/DRAT/Delhi
Debts Recovery Appellate Tribunal
Government of India, Ministry of Finance,
Department of Financial Services

Apartment no.318, 3rd Floor, Hotel Samrat,
Chanakyapuri, New Delhi-110021.
Ph.011-24106692, 24106694.
Email: dratdelhi-dfs@nic.in

Dated: 2nd February, 2024

To

1. The President, DRAT, Bar Association, New Delhi
2. The President, DRT, Bar Association, New Delhi
3. The President, DRT, Bar Association, Chandigarh
4. The President, DRT, Bar Association, Jaipur

Subject : Starting of Physical Hearing of cases in DRAT, Delhi DRTs at Delhi.

Sir,

I am directed to inform you that the physical hearing of cases in DRAT, Delhi and DRTs at Delhi will be resumed with effect from 05.02.2024. The Presidents of DRAT and DRT Bar Association, Delhi are requested to inform the Advocates/Litigants accordingly.

So far as the Hybrid Hearing is concerned, it has not yet started in DRAT/DRTs at Delhi despite the directions of Hon'ble Supreme Court since the request for budgetary allocation for infrastructure is pending with the DFS (Ministry of Finance) and the funds have not been released by it despite repeated reminders. In these circumstances, the same will be started as soon as the funds are made available.

It is, however, clarified that in case the Ld. Counsels for the parties or the litigants intend to have hearing of their cases through Video Conferencing, the said request will be acceded to by the DRAT and DRTs at Delhi.

This issues with the approval of Hon'ble Chairperson.

Yours faithfully,


(Rajmani Sinha)
Registrar

Copy to :

1. Ld. Presiding Officers of DRT-I, DRT-II and DRT-III at Delhi
2. Ld. Presiding Officers of DRT- I, DRT-II and DRT-III at Chandigarh
3. Ld. Presiding Officer, DRT-Jaipur
4. Notice Board
5. Website of DRAT/DRTs Delhi.